

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

O.A. No: 1102 of 1992

T.A. No: of 199

DATE OF DECISION: 5.8.93

Union of India and others

PETITIONER.

ADVOCATE FOR THE  
PETITIONER

VERSUS

Smt Shakuntala Devi

RESPONDENTS

ADVOCATES FOR THE  
RESPONDENTS

CORAM:-

The Hon'ble Mr. MAHARAJDIN, MEMBER-3

The Hon'ble Mr. B K SINGH, MEMBER A

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether to be circulated to all other Benches?

*Na*

*[Signature]*  
SIGNATURE

JAYANTI/

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD

5  
AV

Original Application No. 1102 of 1992.

Union of India and others ... Applicants

vs.

Smt Shakuntala Devi ... Respondent.

-to-

HON'BLE MR MAHARAJDIN, MEMBER-J

HON'BLE MR B K SINGH, MEMBER-A

( By Hon'ble Mr Maharajdin, Member-J )

The applicant Union of India has preferred this application against the award dated 09/06/92 passed by respondent No. 2 in W.C. Case No. 13/91. The applicant was employed as a driver in the Railway Department and it is stated that he was assaulted with knife by some-one while coming back from duty and thereafter he succumbed to the injuries inflicted to him.

The wife of the deceased moved application before Workmen's Compensation Authority for awarding compensation. The W.C. authority awarded Rs. 3,46,424-58 paise with interest at the rate of 12% as compensation. The Union of India, being aggrieved by the order of W.C. authority had preferred this application.

We have heard the learned counsel for the parties and perused the record.

The applicant before W.C. Authority claimed Rs. 1,80,000/- as compensation whereas the W.C. Authority submitted

*W.M.D.*

awarded Rs.3,46,424=58 paise. The applicant has

submitted a calculation chart according to which the

amount of compensation should have been determined

Rs.61,236/- only. The learned counsel for respondent

No.1 agreed with the calculation chart and has said that

the amount worked out by the applicant should be ordered

to be paid to the respondent No.1.

While granting the interim relief the applicant

was asked to deposit Rs.1,80,000/- before W.C. authority

and the learned counsel for the applicant has stated that

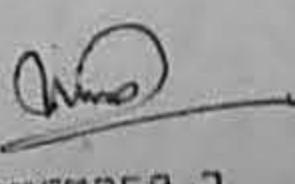
the said amount has already been deposited before the W.C.

authority. W.C. authority is directed to pay Rs.61,236/-

out of the amount deposited before him and rest of the

amount be returned to the applicant forthwith.

  
MEMBER-A

  
MEMBER-B

Dated: Allahabad, August 05, 1993.  
(VKS PS)

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